

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 303
139/252(ND)/2023

IN THE MATTER OF:

M/s. Vaishno Buildtech Pvt. Ltd.

.....APPLICANT/PETITIONER

Vs

ROC Delhi & Haryana & Anr.

.....RESPONDENT

SECTION

U/s 252

Order delivered on 08.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Vaishnavi Prakash, Mr. Atul Sharma, Advs.

For the IT Dept. : Ms. Simran Jha, Adv. appearing on behalf of
Mr. Aseem Chawla, Sr. Standing Counsel

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appearing for the Applicant has submitted that pursuant to the order dated 18.12.2023, the Applicant has produced all relevant balance-sheets along with profit and loss accounts to the RoC. However, the RoC has not filed any report despite time being granted on 18.12.2023 and 12.02.2024. One week time granted as a last and final opportunity to the RoC for filing their report.

Learned Counsel appearing for the Income Tax Department has submitted that there are no objections for restoration of the Company. However, there are certain Tax demands which are outstanding and a report to that effect has already been filed. He shall take steps to bring the report on record filed by the Income Tax Department within one week.

It is made clear to the parties that if the reports are not brought on record, the matter will be heard and decided on merits on the next date of hearing.

List the matter on **27.05.2024**.

Sd/-

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**